



3.	Hon. S.N. Shukla, J. Hon. A.H. Khan, J. <b>(Court no.3)</b>	Fresh and listed: i. Service writs including those of judicial officers of District judiciary and employees of High Court, District Courts other than those arising out of orders of the Central Administrative Tribunal and State Public Service Tribunal; ii. Tax writs, including recovery of tax, appeals and applications relating to direct and indirect tax matters for orders, admission and hearing including bunch cases. iii. Cases classified as oldest and/or likely to be infructuous for disposal.
4.	Hon. Ajai Lamba, J. Hon. Ashok Pal Singh, J. <b>(Court no.7)</b>	Fresh and listed: i. Criminal writs; ii. Criminal contempt; iii. Habeas Corpus writs; iv. Government criminal appeals for orders, admission and hearing including bunch cases.
5.	Hon. A.K. Tripathi, J. Hon. Ranjana Pandya, J. <b>(Court no.28)</b>	Fresh and listed: i. Appeals arising from POTA; ii. Criminal revisions; iii. Applications for leave under section 378(4) Cr.P.C.; iv. Criminal appeals including criminal appeals under Section 376 I.P.C. On priority basis; v. Cases relating to NRHM scam; vi. Capital sentence cases for orders admission and hearing including bunch cases.
6.	Hon. Shabihul Hasnain, J Hon. D.K. Upadhyaya, J. <b>(Court no. 6)</b>	Fresh and listed: i. Miscellaneous writs from 1 January 2012; ii. Service writs arising out of orders of the Central Administrative Tribunal and State Public Service Tribunal; iii. Contempt appeals; iv. Listed Public interest litigation upto 31 December 2014; v. Listed Special appeals upto 31 December 2008 for orders, admission and hearing including bunch cases. vi. Cases classified as oldest and/or likely to be infructuous for disposal.

7.	Hon. Ashwani Kumar Singh, J. <b>(Court no.29)</b>	Fresh and listed: i. Matters under section 407 Cr.P.C. for orders, admission and hearing including bunch Cases; ii. Listed criminal appeals including criminal appeals under section 376 I.P.C. up to 31 December 2010 for hearing/ final hearing including bunch cases; iii. Listed applications under section 482 & 483 Cr.P.C., criminal revisions and criminal writs upto 31 December 2010 for order, admission and hearing including bunch cases.
8.	Hon. D.K. Arora, J. <b>(Court no.20)</b>	Fresh and listed: i. Civil contempt matters; ii. Rent control writs; iii. Applications under Article 227 of Constitution of India iv. Service writs of employees of High Court and District Judiciary for orders, admission and hearing including bunch cases. v. Cases classified as oldest and/or likely to be infructuous for disposal.
9.	Hon. Anil Kumar, J. <b>(Court no.18)</b>	Fresh and listed: i. Service writs (except Service writs of employees of High Court and District Judiciary from 1 January 2011); ii. Writs relating to tax, excise and central taxation; iii. Matters under section 11 of Arbitration and Conciliation Act, 1996; iv. cases classified as oldest and/or likely to be infructuous for disposal.
10.	Hon. Ritu Raj Awasthi, J. <b>(Court no.5)</b>	Fresh and listed: i. Writs relating to consolidation; ii. Writs relating to U.P.Z.A. and L.R. Act; iii. Writs relating to Land Revenue Act; iv. Writs arising out of orders passed by Board of revenue; v. Ceiling of land for orders, admission and hearing including bunch cases. vi. cases classified as oldest and/or likely to be infructuous for disposal.
11.	Hon. Sudhir Kumar Saxena, J. <b>(Court no.23)</b>	Fresh and listed: i. First appeals; ii. First appeals from orders; iii. Second appeals; iv. Civil revisions; v. All civil matters cognizable by Single Judge; vi. Small Cause Courts revisions for orders, admission and hearing including bunch cases.

		vii. Cases classified as oldest and/or likely to be infructuous for disposal.
12.	Hon. V.C. Gupta, J. <b>(Court no.21)</b>	<ul style="list-style-type: none"> <li>i. Listed service writs (except service writs of employees of High Court and District Judiciary) upto 31 December 2005 for orders, admission and hearing including bunch cases.</li> <li>ii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
13.	Hon. A.N. Mittal, J. <b>(Court no.25)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Applications under section 482 &amp; 483 Cr.P.C., criminal revisions and criminal writs from 1 January 2011;</li> <li>ii. On priority basis starting from the oldest cases under section 482 Cr.P.C. relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.</li> <li>iii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
14.	Hon. Mahendra Dayal, J. <b>(Court no.22)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Major bail applications (i.e. bail applications under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C);</li> <li>ii. Matters under section 378 Cr.P.C.;</li> <li>iii. Habeas Corpus writs for orders, admission and hearing including bunch cases.</li> </ul>
15.	Hon. A.R. Masoodi, J. <b>(Court no.8)</b>	<ul style="list-style-type: none"> <li>i. Listed service writs (except service writs of employees of High Court and District Judiciary) from 1 January 2006 to 31 December 2010 for orders, admission and hearing including bunch cases.</li> <li>ii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
16.	Hon. Rajan Roy, J. <b>(Court no.10)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Miscellaneous writs;</li> <li>ii. Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956;</li> <li>iii. Testamentary cases for order, admission and hearing including bunch cases.</li> <li>iv. cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>

17.	Hon. Harsh Kumar, J. <b><u>(Court no.9)</u></b>	Fresh and listed: i. Minor bail applications (except under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C); ii. Cases relating to NRHM scam; iii. Criminal appeals including criminal appeals under section 376 I.P.C. from 1 January 2011 for orders, admission and hearing;
<b>The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.</b>		

**CHIEF JUSTICE  
26.05.2015**